

**Central Administrative Tribunal
Principal Bench**

**CP No.615/2017
in
O.A.No.1733/2017**

New Delhi, this the 3rd day of October, 2017

**Hon'ble Shri V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

1. Trilok Chand,
S/o Shri Ved Prakash,
R/o Flat No.132,
Lok Nayak Appt. Sector-9,
Rohini,
Delhi-110085.
2. K.K. Nayyar,
S/o Shri M.P. Nayyar,
R/o C-35, Sector-41,
Noida, U.P.
3. Ashok Kumar Gupta,
S/o Late Tara Chand Gupta,
R/o Flat No.3, ESS NDMC,
Hanuman Road,
New Delhi-110001.
4. Navin Kamal Suri,
S/o Shri Late K.L. Suri,
R/o 4/21-A, Vikram Vihar,
Lajpat Nagar IV,
New Delhi-110024.
5. Vijay Manchanda,
S/o Late D.L. Manchanda,
R/o A-5/267, Paschim Vihar,
New Delhi-110063.
6. Prabhu Dyal,
S/o Late Shri Ganga Sahai,
R/o 524, Nai Basti,
Kishan Ganj,
Delhi-110007.

7. T.N. Khambra,
S/o Late Shri Amar Nath Khambra,
R/o H.No.558, Sector-1,
Vaishali, Ghaziabad-201010.
8. C. Radha Krishnaw,
S/o Late Shri Channappan,
R/o 14/3D, Second Street,
Periyar Nagar,
Vellore-632002.
9. Anil Kashyap,
S/o Shri Jainarayan Kashyap,
R/o C-960, Arjun Nagar,
Kotla Mubarkpur,
New Delhi-110003.
10. Bhanwar Singh,
S/o Late Shri Babulal,
R/o H.No.255, Sector-31,
Faridabad-121003.
11. Vijay Kumar Goel,
S/o Sh. Mulkh Raj Goel,
R/o B-100, Parijat Apptt. Pritampura,
West Enclave,
New Delhi-110034.

...Applicants

(By Advocate : Ms. Saahila Lamba)

Versus

1. Rajiv Gauba,
Secretary,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi.
2. Dr. Anoop Kumar Mittal,
Chairman Cum Managing Director,
National Building Construction Corporation Ltd.
NBCC Bhawan, Lodhi Road,
New Delhi.

...Respondents

(By Advocate : Shri Gudipati G. Kashyap)

ORDER (ORAL)**Mr. V. Ajay Kumar, Member (J) :-**

When the matter was taken up for hearing, learned counsel for applicant submits that the orders of this Tribunal have been complied with by the respondents after the CP has been filed, by passing an order dated 29.09.2017.

2. In view of the substantial compliance of the orders of this Tribunal, nothing survives in the present CP and the same is, accordingly, dismissed. Notices are discharged. However, the petitioners are at liberty to question the order dated 29.09.2017, in accordance with law, if they are still aggrieved.

(Nita Chowdhury)
Member (A)

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(V. Ajay Kumar)
Member (J)